

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

(IB)-128(PB)/2018

IN THE MATTER OF:

APN Infra Pvt. Ltd.	APPLICANT / PETITIONER
Vs.		
Amrpali Centurian Park. Pvt. Ltd.	RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.02.2018

Coram:

**VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:


For the APPLICANT :-

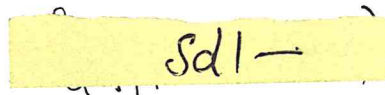
For the RESPONDENT :-

ORDER

Learned counsel for the petitioner is present. In view of lack of particulars in relation to the transaction as transpired as between the petitioner and the corporate debtor, in the matter, particularly Part IV of the application was filed by the petitioner and which are curable defects, let the application be completed in full and filed, within a period of one week time.

Post the matter on 19th February.


**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**


**(VARADHARAJAN)
MEMBER (JUDICIAL)**

**Deepak Kumar
05.02.2018**